

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD “D” BENCH**

*(Convened through Virtual Court)*

**BEFORE SHRI MAHAVIR PRASAD, JUDICIAL MEMBER  
& SHRI WASEEM AHMED, ACCOUNTANT MEMBER**

<b>S.No</b>	<b>Appeal</b>	<b>A.Y.</b>	<b>Appellant (PAN NO.)</b>	<b>Respondent</b>	<b>A.R.</b>
1	ITA No. 467/Ahd/2012	2007-08	Heubach Colour Pvt. Ltd. (AAACH2578P)	ACIT, Bharuch Range, Bharuch	Shri Bhavin Marfatia
2	ITA Nos. 1102/ Ahd/2015	2007-08	Heubach Colour Pvt. Ltd. (AAACH2578P)	ACIT, Bharuch Circle, Bharuch	Shri Bhavin Marfatia
3-5	ITA Nos. 3646 to 3648 /Ahd/2015	2012-13 to 2014- 15	Heubach Colour Pvt. Ltd. (AAACH2578P)	The ITO (International Taxation), Bharuch	Shri Bhavin Marfatia
6	ITA No. 725/Ahd/2017	2012-13	Heubach Colour Pvt. Ltd. (AAACH2578P)	ACIT, Circle- 2, Bharuch	Shri Bhavin Marfatia
7-10	ITA No. 759 to 762 /Ahd/2017	2008-09 to 2011- 12	Heubach Colour Pvt. Ltd. (AAACH2578P)	ACIT, Circle- 2, Bharuch	Shri Bhavin Marfatia
11	ITA No. 934 /Ahd/2017	2011-12	Heubach Colour Pvt. Ltd. (AAACH2578P)	ACIT, Circle- 2, Bharuch	Shri Bhavin Marfatia
12	ITA No. 414 /Ahd/2018	2013-14	Heubach Colour Pvt. Ltd. (AAACH2578P)	ACIT, Circle- 2, Bharuch	Shri Bhavin Marfatia

<b>Revenue by :</b>	Shri Mohd. Usman, CIT/DR & Shri Rajdeep Singh, Sr. D.R.
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सुनवाई की तारीख / <b>Date of Hearing</b>	04/03/2021
घोषणा की तारीख / <b>Date of Pronouncement</b>	05/03/2021

**आदेश/ORDER****PER BENCH**

The captioned twelve appeals arise from the respective orders of the Commissioner of Income Tax (Appeals) ('CIT(A)') against different assessment years.

2. The captioned assessee has sought to withdraw the appeals listed above on the ground that they have opted to avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). When the matter was called for hearing, the ld. counsels for the assessee at the outset have submitted that they do not seek to pursue the said appeals owing to exercise of option for availing VSV Scheme and consequently requested that their applications for withdrawal of appeals may please be granted. Reference was also made to written requests in this regard.

3. The ld. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeals in the circumstances narrated on behalf of the assessee.

4. In the light of oral/written requests made on behalf of the captioned parties, all the appeals are dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeals for hearing before ITAT in accordance with law.

5. In the result, all captioned appeals are dismissed as withdrawn.

<b>This Order pronounced on</b>	<b>05/03/2021</b>
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Sd/-  
(WASEEM AHMED)  
ACCOUNTANT MEMBER True Copy  
Ahmedabad: Dated 05/03/2021

Sd/-  
(MAHAVIR PRASAD)  
JUDICIAL MEMBER